

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI

Original Application No. 143 of 2025 (SZ)

IN THE MATTER OF:

Tribunal on its own motion SUO Motu based on the news item published in “The Times of India, dated 20.07.2025, titled “Plasticdweep; 4000 tonnes on non-degradable waste pile up in Lakshadweep endangering virgin beaches and marine habitats”.

Versus

Forest and Environment Department, Through its Secretary, UT of Lakshdweep and Ors. ...Respondent(s)

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Respondent No. 2

Filed by

Through



New Delhi
Dated: 28.05.2026

GIGI.C. GEORGE
Advocate
Standing Counsel (UOI)
NATIONAL GREEN TRIBUNAL
Email: gicicgeorge.adv42@yahoo.in
M-9810625315

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE, CHENNAI.

ORIGINAL APPLICATION NO.143 of 2025(SZ)

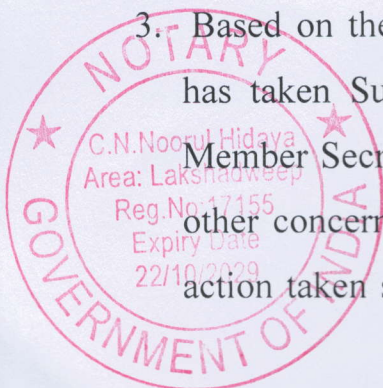
IN THE MATTER OF:

Tribunal on its own SUO MOTU based on the News Item published in the Times of India dated 20.07.2025, titled "Plasticdweep, 4000 tonnes on non-degradable waste pile up in Lakshadweep endangering virgin beaches and marine habitats"

REPLY AFFIDAVIT ON BEHALF OF RESPONDENT NO.2 MEMBER SECRETARY LAKSHADWEEP POLLUTION CONTROL COMMITTEE.

I, Rajthilak S, IFS S/o. Shri. Selvaraj G, Aged 38 years working as Member Secretary, Lakshadweep Pollution Control Committee (herein after to be referred as LPCC) having its office in the Department of Science & Technology, Administration of the Union Territory of Lakshadweep, Kavaratti – 682 555 do hereby solemnly affirm and declare as under:-

1. I am authorized and competent to file the present reply affidavit and well versed with the issue in the present original application.
2. That the present original application is registered Suo motu on the basis of the news item titled "Plasticdweep, 4000 tonnes on non-degradable waste pile up in Lakshadweep endangering virigin beaches and marine habitats" appearing in Times of India dated 20.07.2025.
3. Based on the news published in The Times of India the Hon'ble Tribunal has taken Suo motu cognizance of the matter and issued notices to the Member Secretary Lakshadweep Pollution Control Committee (LPCC), and other concerned parties, directing them to file their responses detailing the action taken so far along with proposed action plan for preventing plastic



C.N. NOORUL HIDAYA
ADVOCATE & NOTARY
GOVT. OF INDIA, Area: Lakshadweep
Reg.No:17155, Expiry Date:22/10/2029

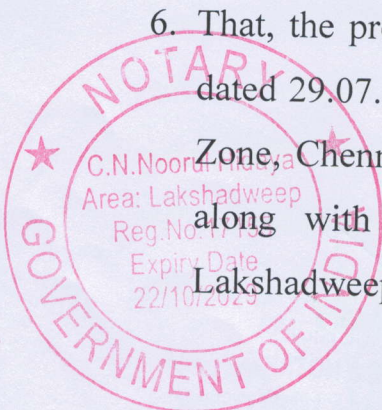
pollution in Lakshadweep , as well as the action plan for managing legacy waste prior to next date of hearing which is listed on 26.09.2025.

4. That, the total population of Lakshadweep, as per the 2011 census, is 64,473. The total population growth in this decade was 6.30%, while in the previous decade, it was 17.19%.
5. The population as per the Census 2011 and the area of each of the inhabited islands of the UT is as follows:

S.No.	Island	Population	Area (in sq. Km.)
1.	Agatti	7566	3.84
2.	Amini	7661	2.60
3.	Androth	11191	4.90
4.	Bitra	271	0.10
5.	Chetlat	2347	1.40
6.	Kadmath	5404	3.20
7.	Kavaratti	11221	4.22
8.	Kalpeni	4419	2.79
9.	Kiltan	3946	2.20
10.	Minicoy	10447	4.80
TOTAL		64,473	30.05

(Source: Census of India, 2011 and Lakshadweep Basic Statistics, 2023),

6. That, the present affidavit has been prepared in compliance with the order dated 29.07.2025 passed by this Hon'ble National Green Tribunal, Southern Zone, Chennai wherein, it has been directed to furnish action taken so far along with proposed action plan for preventing plastic pollution in Lakshadweep as well as the action plan for managing legacy waste.



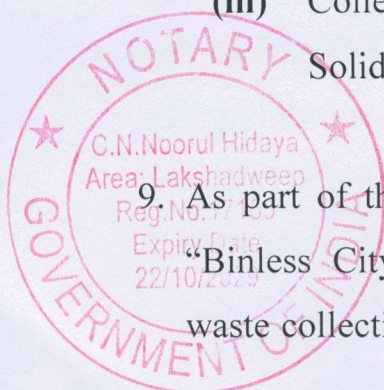
C.N. Noorud Din,
ADVOCATE & NOTARY
GOVT. OF INDIA, Area: Lakshadweep
Reg.No:17155, Expiry Date:22/10/2029

7. That the Administration has implemented a series of measures in accordance with the Solid Waste Management Rules, 2016. The Lakshadweep Administration has adopted a structured and comprehensive approach to managing non-biodegradable waste across the islands. Major sources of such waste include households, commercial establishments, restaurants, institutions, markets, and marine litter brought ashore by wind and tidal action. To ensure effective management, waste is systematically collected, segregated at source, and transported to designated material recovery facilities. Further, recyclable items are channelized for reuse and recycling, while non-recyclable fractions are securely processed or disposed of through environmentally sound methods, in compliance with the Rules. Continuous awareness campaigns, strict monitoring, and coordination with local bodies have also been undertaken to sustain the effectiveness of these measures.

8. In the Union Territory of Lakshadweep, non-biodegradable waste is collected from households, shops, and establishments in all islands through outsourced services under the supervision of the concerned local bodies, with the Executive Officer as the implementing authority. For this purpose, three categories of tenders were floated under the ULA, namely:

- (i) Door-to-door collection of solid and plastic waste (**Annexure-I**),
- (ii) Packing and transportation of collected waste from islands to mainland recycling facilities (**Annexure-II**), and
- (iii) Collection and purchase of recyclable waste in compliance with the Solid and Plastic Waste Management Rules, 2016 (**Annexure-III**).

9. As part of this initiative, the Lakshadweep Administration has declared a "Binless City" with effect from 14.02.2025, ensuring efficient doorstep waste collection across all islands. Waste is collected on alternate days, with

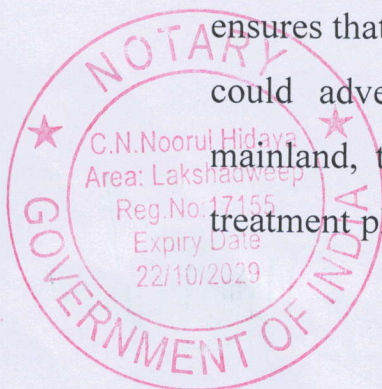


manpower deployed by contracted agencies for collection, packing, and transportation. Service Level Agreements have been executed between contractors and the Executive Officers of the respective islands, with necessary logistical support provided by the local bodies.

10. Each island has a Central Garbage Depository for the segregation and storage of collected waste. Further, Plastic Waste Management Units (PWMU) have been established at Kavaratti and Kadmat, and 100 Kg/hr capacity incinerators have been installed and repaired at Kavaratti and Agatti. The collected waste is systematically transported to the designated recycling facility centers on the mainland for scientific treatment and final disposal. It is submitted that, except for one isolated incident of burning reported at Minicoy on 01.07.2025, the waste management process is being carried out in compliance with the prescribed norms.

11. A designated Central Depository has been established in each island for the segregation, processing, and storage of waste prior to its transportation to the mainland. The site has been specifically identified and maintained away from populated areas, ensuring that it does not pose any risk to the marine ecosystem or the surrounding environment.

12. The collected non-biodegradable waste, after due segregation and storage at the designated Central Depositories in the islands, is systematically transported to the mainland through government barges or private vessels for scientific treatment and environmentally sound disposal. This process ensures that waste is not left untreated or disposed of locally in a manner that could adversely affect the fragile island ecosystem. On reaching the mainland, the waste is handed over to authorized recycling facilities and treatment plants, where it undergoes processing in compliance with the Solid



C.N. NOORUL HAYAT
ADVOCATE & NOTARY
GOVT. OF INDIA, Area: Lakshadweep
Reg.No:17155, Expiry Date:22/10/2029

and Plastic Waste Management Rules, 2016, and other applicable environmental regulations.

13. That, the Administration as per notification F.No.66/33/2019-E&F(P&L) dated 25.01.2019 and 13.04.2021 has prohibited the use of 23 single use plastics from the Union Territory of Lakshadweep, though there are no manufactures/producer's/ processing facilities of SUP in Lakshadweep. **(Annexure-IV & V)**

14. That, the Administration has floated a Request for Proposal (RFP) on 15.09.2025 for the segregation and treatment of dry dumped waste in Gram Panchayats. The RFP is scheduled to be opened on 07.10.2025. A compliance report on Plastic Waste Management in Lakshadweep, submitted by the Department of Panchayat vide letter F. No.14/44/2024-DOP(SWM)(1) dated 18.09.2025. **(Annexure VI)**

15. That in view of the foregoing paragraphs, it is humbly submitted that the plastic waste management is efficiently managed in the UT of Lakshadweep without any adverse effects to this delicate environment.

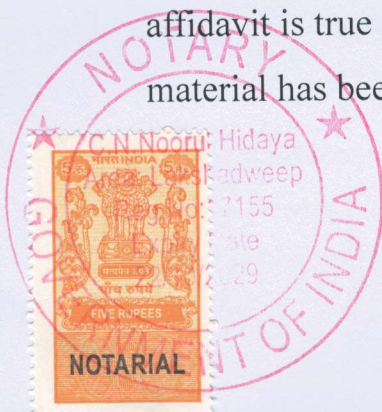


S. Lyke
Deponent

MEMBER SECRETARY
LAKSHADWEEP POLLUTION CONTROL COMMITTEE
KAVARATTI - 682555

Verification

Verified at Kavaratti on ^{23rd} September 2025 that the contents of above reply affidavit is true and correct to the best of my knowledge and belief and nothing material has been concealed therefrom.




EXECUTED & SIGNED IN MY PRESENCE
ON: 23/09/2025 AT LAKSHADWEEP
ATTESTED
[Signature]
C.N. NOORULLA HADAYA
ADVOCATE & NOTARY
GOVT. OF INDIA, Area: Lakshadweep
Reg.No:17155, Expiry Date:22/10/2029

S. Lyke
Deponent

MEMBER SECRETARY
LAKSHADWEEP POLLUTION CONTROL COMMITTEE
KAVARATTI - 682555

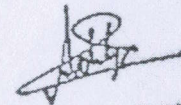
Details of contractors on Door-to-Door Collection, Segregation, Internal transportation and Incineration under non-biodegradable waste collection and disposal in Gram Panchayats

Sl. No	Name of Island	Date of initial work started	Present contractor details	Date for which contract will expire	Estimated waste to be collected under the contract (in MT)	Amount/month awarded for the work (in Rs)	Remarks
1	Agatti	13.01.2023	Sabir Khan HM, Kavaratti	16.04.2026	18.6	185599	The quantity of waste collected and segregated in addition to the proposed quantity will be paid on pro rata basis.
2	Amini	01.09.2023	Hameed SC, Kadmat	31.08.2025	30.0	229500	
3	Bitra	04.09.2023	Mohammed Shafi M, Kavaratti	03.09.2025	10.5	101111	
4	Chetlat	04.09.2023	Mohammed Shafi M, Kavaratti	03.09.2025			
5	Kadmat	05.04.2023	Mujeeb Rahman SK, Kadmat	04.04.2026	18.0	85000	
6	Kalpeni	04.09.2023	Mohammed Shafi M, Kavaratti	03.09.2025	10.5	107600	
7	Kavaratti	30.12.2022	Sabir Khan HM, Kavaratti	08.04.2026	27.9	305509	
8	Kiltan	08.09.2023	Mohammed Shafi M, Kavaratti	07.09.2025	10.5	102900	
9	Minicoy	01.09.2023	Mohammed Shafi M, Kavaratti	31.08.2025	30.0	219090	
10	Andrott	04.09.2023	Shaikoya NP, Andrott	03.09.2025	30.0	246000	
	Total				186	1582309	


 (Aditya Bhatt, DANICS)
 Director, Panchayats

Details of contractors on Packing & Transportation of Segregated recyclable materials from CGD in Islands to Mainland in Gram Panchayats

Sl. No	Name of Island	Date of initial work started	Present contractor details	Date for which contract will expire	Estimated waste to be collected under the contract (in MT)	Amount/month awarded for the work (in Rs)	Remarks
1	Agatti	31.10.2023	Ashraf CP, Amini	15.01.2026	18.6	128340	The quantity of waste packed and transported in addition to the proposed quantity will be paid on pro rata basis.
2	Amini	26.06.2024	Shihabudheen CP, Kavaratti	25.12.2025	30.0	240000	
3	Bitra	30.11.2024	Ismail RM, Kavaratti	29.11.2025	10.5	128730	
4	Chetlat	30.11.2024	Ismail RM, Kavaratti	29.11.2025			
5	Kadmat	30.10.2024	Ismail RM, Kavaratti	29.10.2025	18.0	139000	
6	Kalpeni	29.10.2024	Ismail RM, Kavaratti	27.10.2025	10.5	111331.5	
7	Kavaratti	02.09.2023	Mujeeb Rahman SK, Kadmat	12.11.2025	27.9	195300	
8	Kiltan	28.10.2024	Ismail R M	27.10.2025	10.5	111331.5	
9	Minicoy	05.08.2024	Shihabudheen CP, Kavaratti	04.08.2025	30.0	240000	
10	Andrott	24.06.2024	Shaikoya NP	11.12.2025	30.0	202050	
	Total				186	1496083	


 (Aditya Bhatt, DANICS)
 Director, Panchayats



लक्षद्वीप संघ शासित प्रदेश प्रशासन/U.T. ADMINISTRATION OF LAKSHADWEEP
पंचायत निदेशालय/ DEPARTMENT OF PANCHAYATS
कवरत्ति/ KAVARATTI - 682555

WORK ORDER

Sub: - Provide service to collect/Purchase all recyclable waste under Solid and Plastic Waste Management Rule, 2016 for a period of one year with provision for extension -Work Order issued.

- Ref:- (1) NIT F.No. LD-08003/175/2024-DOP-UT-LKSDated,18.10.2024
(2) Note approval F.No. LD-08003/175/2024-DOP-UT-LKS, dated 19.11.2024.
(3) Letter F.No. LD-08003/175/2024-DOP-UT-LKSDated,17.11.2024
(4) Letter of Intent (LoI) LD-08003/175/2024-DOP-UT-LKS Dated 20.11.2024.
(5) Performance Guarantee Rs.4,02,069/-submitted by M/s Thachanattukara Farmers Producer Company Limited, KTA Complex, Thachanattukara Town, Palode, palakad Pin- 678 583.
(6) Service Level Agreement (SLA) constituted on 13.01.2025

With reference to the above, the Department of Panchayats hereby issues a work order to M/s Thachanattukara Farmers Producer Company Limited, KTA Complex, Thachanattukara Town, Palode, Palakad Pin- 678 583 for providing services to collect/purchase all recyclable waste under the Solid and Plastic Waste Management Rule, 2016, for a period of one year with a provision for extension.

The total cost of Rs.55,84,297/- per month (Rupees fifty-five lakh eighty-four thousand two hundred and ninety-seven) only/month is approved for the service to collect/purchase recyclable waste under the Solid and Plastic Waste Management Rule, 2016, as per the SLA cited in reference 6th above. Payment shall be made at the rate of H1 bidder i.e., M/S Nadheem Enterprises, Darul Aman Building, Near AIR, Kavaratti as agreed in the Service Level Agreement (SLA). The tender will be valid from the date of issue of the work order.

The service provider (H3 bidder) shall be responsible for providing services to collect/purchase at least 20% of the total recyclable waste under Provisional Work Schedule provided in the tender documents and Service Level Agreement. Further, the service provider shall be responsible for attending similar work or any other work of similar nature assigned

by the department on a pro rata basis. The Service Provider has to make payment for the actual quantity provided by the respective Gram panchayat on or before the 10th of the preceding month after receiving the recyclable waste from respective Gram Panchayats. If the service provider fails to do so, a fine shall be deducted as per the tender conditions and service level agreements.

This is issued with the approval of the Advisor to the Hon'ble Administrator vide e-office Note #71, dated 19.11.2024.

Signed by

Aditya Bhatt

Date: 13-03-2025 14:15:26

(Aditya Bhatt, DANICS)

Director, Panchayats

To

1. M/s Thachanattukara Farmers Producer Company Limited, KTA Complex, Thachanattukara Town, Palode, Palakad Pin- 678 583.

Copy to

1. The Secretary, Panchayats, UTLA, Kavaratti for kind information.
2. The Advisor to Hon'ble Administrator, UTLA, Kavaratti for kind information.



भारत सरकार / GOVT. OF INDIA

लक्षद्वीप प्रशासन / LAKSHADWEEP ADMINISTRATION
(पर्यावरण एवं वन विभाग) / (Department of Environment & Forest)

नीति & लीगल डिविजन/POLICY & LEGAL DIVISION

कवारत्ती द्वीप / Kavaratti Island – 682555

E-mail: lak-dcf@nic.in , Ph : 04896 262592

NOTIFICATION

Dated 25.01.2019

F. No.66/33/2019-E&F (P&L): Whereas, Lakshadweep Sanitation Conservancy Bye-law 1998 published vide notification dated 17.07.1998 by the Union Territory of Lakshadweep to prohibit use of polythene/plastic materials for packing and carrying consumer goods in the territory.

And whereas, the Plastic Waste Management Rules 2016 published vide notification No. G.S.R. 320 (E) dated 18.03.2016 by the Government of India in the erstwhile Ministry of Environment & Forest, as amended from time to time, provided a regulatory framework for management of plastic waste generated in the country.

And whereas, to implements to these rules more effectively and to give threats on plastic waste minimization, source segregation, recycling, material recovery facility and adopt polluter pay principle for sustainability of the waste management system, the Union Territory of Lakshadweep Administration implemented Lakshadweep draft Solid Waste Management and Sanitation Conservancy Bye-law 2018 with effect from 19.07.2018.

And whereas, the State Level Advisory Committee in its 2nd SLAB meeting dated 16.01.2019 recommended to implement total ban on Single-Use Plastic in Islands.

And whereas, the Hon'ble Prime Minister has announced India's pledge to phase-out all Single-Use Plastic by 2022.

And whereas the Single-Use Plastic makes immense potential to pollute marine environment and spreads its harmful effect on marine ecosystem, biodiversity and potentially human health.

NOW, therefore, in exercise of the powers confirmed under section-3, 6 and 25 of Environment (Protection) Act 1986 (29 of 1986), under Sub section (e), (zf) of Rule, 15 of Solid Waste Management Rules 2016 and Sub section (1) (a), (b), (c), (e) and Sub section 2 of Section 82 of Lakshadweep Panchayat Regulation Act, 1994, the Union Territory of Lakshadweep prohibiting the use of following Single-Use Plastic from the Union Territory of Lakshadweep.

- 1) Plastic sheets/film used for food wrapping
- 2) Plastic sheets used as dining table covers
- 3) Thermocol plates
- 4) Plastic-coated paper plates
- 5) Plastic-coated paper cups
- 6) Plastic teacups
- 7) Plastic Tumblers
- 8) Thermocol cups
- 9) Water pouches/packets/PET plastic water bottle
- 10) Plastic Straws
- 11) Carry bags of all thickness
- 12) Plastic-coated carry bags
- 13) Plastic flags

This notification shall come with effect from 26th January 2019 in all Islands includes territorial water of the Union Territory of Lakshadweep.

(FAROQQ KHAN)
ADMINISTRATOR



भारत सरकार/ GOVT. OF INDIA
 लक्षद्वीप संघ राज्याक्षेत्र प्रशासन/ U.T of LAKSHADWEEP ADMINISTRATION
 पर्यावरण एवं वनविभाग/ Department of Environment & Forest
 कवरत्ती द्वीप/ Kavaratti Island - 682555
 E-mail: lk-efpolicy@gov.in Ph. 04896 262592

Dated 13.04.2021

NOTIFICATION


F. No.66/33/2019-E&F (P&L): Whereas, the UT Administration prohibited 13 nos. Single-Use Plastic by exercise of the powers conferred under section-3, 6 and 25 of Environment (Protection) Act 1986 (29 of 1986), under Sub section (e), (zf) of Rule, 15 of Solid Waste Management Rules 2016 and Sub section (1) (a), (b), (c), (e) and Sub section 2 of Section 82 of Lakshadweep Panchayat Regulation Act, 1994, vide Extra Ordinary Notification F.No. 66/33/2019-E&F(P&L) dated 25.01.2019.

And whereas, the Single-Use Plastic make immense potential to pollute marine environment and spreads its harmful effect on marine ecosystem, biodiversity and potentially human health.

NOW, therefore, in continuation of the Extra ordinary notification F.No. 66/33/2019-E&F(P&L) dated 25.01.2019 and in exercise of the powers conferred under section-3, 6 and 25 of Environment (Protection) Act 1986 (29 of 1986), under Sub section (e), (zf) of Rule, 15 of Solid Waste Management Rules 2016 and Sub section (1) (a), (b), (c), (e) and Sub section 2 of Section 82 of Lakshadweep Panchayat Regulation Act, 1994, the Union Territory of Lakshadweep prohibiting 10 more items of Single-Use Plastic is as below.

- 1) Plastic and plastic coated sacs/bags for filling cement, sand & metals etc.
- 2) Single Use Plastic cutleries/stirrers/spoon/fork, bowls etc.
- 3) Plastic garbage bags
- 4) PVC flex materials
- 5) Plastic packets/plastic sachet, plastic folders, trays, etc.
- 6) Plastic flowers, Plastic flower pot
- 7) Plastic brooms
- 8) Plastic/Synthetic shade net used for fencing
- 9) Plastic/Synthetic mat/door mat
- 10) Plastic seedling grow bags

This notification shall come with effect from 15th April 2021 in all Islands includes territorial water of the Union Territory of Lakshadweep.


 (DAMODHAR A.T.) IFS
 SECRETARY, ENVIRONMENT & FOREST

To
 The Director, Lakshadweep Government Press, UTLA, Kavaratti for publication in Lakshadweep Gazette.



लक्षद्वीप संघ शासित प्रदेश प्रशासन/U.T. ADMINISTRATION OF LAKSHADWEEP
पंचायत निदेशालय/ DEPARTMENT OF PANCHAYATS
कवारत्ति/ KAVARATTI – 682555

F.No. 14/44/2024-DOP (SWM) (1)

dated 18.09.2025

To

The Special Secretary cum Director
LPCC, Kavaratti
lk-dst@nic.in

Sub:- Submission of Detailed waste management report- Suo Motu proceedings in O.A
No.143/2025 before Hon'ble NGT- Regarding
Ref:- F.No.NGT (SZ)/143/2025-LPCC dated 14.08.2025

With reference to the above-mentioned letter, the Department acknowledges receipt of your communication requesting a comprehensive and accurate compliance report on solid and plastic waste management in Lakshadweep for submission before the Hon'ble National Green Tribunal. In response, the Department hereby submits the detailed report as follows:

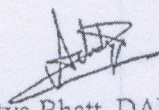
Sl.No.	Questionnaire by department	Reply on points
1	Monthly quantity and type of waste generated during the last 12 months, segregated into biodegradable, non-biodegradable and hazardous categories	Details of non-biodegradable waste collection is attached in Annexure-I .
2	Collection system in place-frequency, manpower and logistics	<ul style="list-style-type: none"> • Non-biodegradable waste is collected from households, shops, and establishments through outsourced services and implementing authority is concerned local bodies as Executive officer in all islands. • Three categories of tenders were floated under ULA: <ol style="list-style-type: none"> 1. Door-to-door collection of solid and plastic waste (Annexure-II-Service provider details) 2. Packing and transportation of

		<p>collected waste from islands to mainland recycling facilities (Annexure-III-Service provider details)</p> <p>3. Collection and purchase of recyclable waste in compliance with Solid and Plastic Waste Management Rules, 2016. (Annexure-IV-work order of each recycler)</p> <ul style="list-style-type: none"> • Lakshadweep Administration was declared a "Binless City" from 14.02.2025 for efficient doorstep waste collection across all islands. • Waste collection is carried out in every alternate days. • Manpower is provided by the contracted agencies for collection, packing, and transportation. • Service Level Agreements are in place between contractors and Executive Officers of respective islands, with logistical support from local bodies.
3	Storage and disposal methods currently adopted, including incidents of open dumping or burning	<ul style="list-style-type: none"> • Each island have a central Garbage Depository for segregation and storage of collected waste. Plastic Waste Management Unit (PWMU) established at Kavaratti and Kadmat. 100 Kg/Hr incinerator installed and repaired at Kavaratti and Agatti. • Collected waste is transported to the recycling facility centre at mainland for scientific treatment and disposal. • One incident of burning happened at Minicoy on 01.07.2025.
4	Measures taken for removal of waste washed ashore and marine litter	<ul style="list-style-type: none"> • A designated central depository is used for segregation, processing, and storage before transportation to the mainland. • The site is located away from populated areas and does not pose a risk to the marine ecosystem or surrounding environment.
5	Transportation arrangements for shifting waste to mainland facilities,	<ul style="list-style-type: none"> • Waste is transported to the mainland for scientific treatment and disposal of

	including constraints faced	<p>waste.</p> <ul style="list-style-type: none"> • Constraints faced: <ol style="list-style-type: none"> 1. Government Barge Limitations <ul style="list-style-type: none"> • Primary Use: Reserved for essential commodities like rice. • Operational Challenge: Frequent schedule diversions, leading to delays and unpredictability. 2. Private Vessel Cost Barrier <ul style="list-style-type: none"> • High Demand Charges: ₹3,000 per metric ton (MT) due to bulk volume cargo. <p>Transportation details are attached in Annexure-V.</p>
6	Infrastructure available (waste storage yards, vehicles, equipment) and gaps identified	<ul style="list-style-type: none"> • Waste storage yards: 10 Nos (one in each island) • Vehicles: 31 Nos (Annexure-VI) • Safety equipment is provided by service providers as per tender clauses.
7	Environmental impacts observed (Eg; lagoon pollution, coral reef damage, leachate seepage)	No adverse environmental impacts have been observed by the Department.
8	Proposed action plan for improvement of waste management including the legacy waste.	A Request for Proposal (RFP) was floated on 15.09.2025 for segregation and treatment of dry dumped waste in Gram Panchayats. The RFP is scheduled to be opened on 07.10.2025.

The above is submitted for your kind information and necessary action.

Yours faithfully,


 (Aditya Bhatt, DANICS)
 Director Panchayats
lk-panchdop@utl.gov.in

Copy to

1. The Advisor to Hon'ble Administrator, UTLA, Kavaratti for kind information.
2. The Secretary (Panchayats), UTLA for kind information.
3. The Secretary, Science and Technology for kind information.